

**IN THE SUPREME COURT OF INDIA****CIVIL ORIGINAL JURISDICTION****WRIT PETITION (CIVIL) NO. 923 OF 2019****GUNRATAN NIWARTIRAO SADAVARTE****PETITIONER(S)****VERSUS****BAR COUNCIL OF INDIA & ORS.****RESPONDENT(S)****O R D E R**

We are of the opinion that the petitioner - Gunratan Niwartirao Sadavarte should approach the jurisdictional High Court by way of a writ petition under Article 226 of the Constitution of India, rather than approaching this Court as a court of first instance under Article 32 of the Constitution of India. Accordingly, we exercise our discretion to not entertain the present writ petition, with liberty to the petitioner to approach the jurisdictional High Court.

The petitioner will be entitled to file a fresh writ petition before the High Court, and enclose therewith a copy of the entire paper book of the present writ petition. An e-copy of the entire paper book of the writ petition will be made available by the Registry to the petitioner.

Learned Senior Advocate appearing for the petitioner submits that there is urgency in the matter. It will be open to the petitioner to request the High Court for expeditious disposal of the writ petition.

Recording the aforesaid, we decline and do not entertain the present writ petition, without commenting on its merits.

Pending application(s), if any, shall stand disposed of.

.....J.  
(SANJIV KHANNA)

.....J.  
(BELA M. TRIVEDI)

NEW DELHI;  
NOVEMBER 30, 2023.

ITEM NO.301

COURT NO.3

SECTION X

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Writ Petition (Civil) No. 923/2019

GUNRATAN NIWARTIRAO SADAVARTE

Petitioner(s)

VERSUS

BAR COUNCIL OF INDIA &amp; ORS.

Respondent(s)

(IA No. 80769/2023 - APPLICATION FOR PERMISSION, IA No. 179898/2022 - CLARIFICATION/DIRECTION, IA No. 121893/2019 - INTERVENTION/IMPLEADMENT, IA No. 111087/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 83167/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 121371/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 110982/2019 - STAY APPLICATION and IA No. 106164/2019 - STAY APPLICATION)

WITH

SLP(C) No. 8398/2023 (IX)

(IA No. 83109/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 170335/2023 - WITHDRAWAL OF CASE / APPLICATION)

Date : 30-11-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s)

Mr. Gopal Sankarnarayanan, Sr. Adv.  
Mr. Pankaj Kumar Singh, Adv.  
Mr. Pawan Kumar Shukla, Adv.  
Mr. Kamal Kumar Pandey, Adv.  
Mr. Mukesh Kumar Verma, Adv.  
Mr. Shadan Farashat, Adv.  
Mr. S.C. Tripathi, Adv.  
Mr. Manindra Dubey, Adv.  
Mr. Raj Singh Rana, AOR  
Ms. Shivani Vij, Adv.

For Respondent(s)

Mr. S. Gurukrishna Kumar, Sr. Adv.  
Ms. Radhika Gautam, AOR  
Mr. Apurba Kumar Sharma, Adv.

Mr. S. Prabakaran, Sr. Adv.  
Mr. Rajat Kapoor, Adv.  
Mr. Rishi Matoliya, AOR

Mr. Charanjeet Singh Chanderpal, Adv.  
Mr. Anil Kumar, AOR

M/s. Dr. R.R. Deshpande And Associates, AOR  
Mr. Abhay Anil Anturkar, Adv.  
Mr. Dhruv Tank, Adv.  
Mr. Aniruddha Awalgaonkar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

W.P.(C) No. 923/2019

The writ petition is dismissed as not entertained in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

SLP(C) No. 8398/2023

Without commenting on the merits of the matter and the issues raised, I.A. no. 170335/2023 seeking withdrawal of the present special leave petition is allowed.

The special leave petition is accordingly dismissed as withdrawn.

(DEEPAK GUGLANI)

AR-cum-PS

(signed order in W.P.(C) No. 923/2019 is placed on the file)

(R.S. NARAYANAN)

ASSISTANT REGISTRAR